

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2381
ANSWERED ON MONDAY THE 8th JULY, 2019
ASHADHA 17, 1941 (SAKA)**

CSR DETAILS

QUESTION

2381. SHRI HEMANT TUKARAM GODSE:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the lack of social audit of the utilisation of Corporate Social Responsibility (CSR) funds has made it convenient for the public sector and private sector companies to misuse the funds earmarked under CSR;
- (b) if so, whether the Government proposes to make a provision of spending 80 per cent funds only on panchayats, schools, hospitals and primary health centres;
- (c) whether it is being planned to upload the complete details of CSR funds of all the public and private sector companies including the details of funds allocated, the funds spent and the name of the institution on website to ensure transparency and if so, the details thereof; and
- (d) whether the Government is also planning to upload the criteria of selection and rating of NGOs on the Department's website and if so, the details thereof?

ANSWER

**THE MINISTER OF STATE FOR FINANCE
AND CORPORATE AFFAIRS**

(SHRI ANURAG SINGH THAKUR)

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

(a) to (c): Section 135 (3) & (4) of the Companies Act, 2013 (the 'Act') empowers the Board of the company, and its CSR Committee to select programmes /projects / activities to be undertaken, allocation and utilization of CSR funds towards such activities, selection of implementing agencies (if any) and to monitor the same. Section 135 (5) read with Section 134 (3) (o) of the Act mandates the Board to disclose in its report, the details about the policy developed and implemented by the company on corporate social responsibility initiatives taken during the year. The details reported in the annual financial statement of the company are required to be audited by the auditor of the company under the Act.

To ensure transparency and accountability in utilization of CSR funds, Ministry of Corporate Affairs has launched National CSR Data Portal (www.csr.gov.in) displaying disclosures made by companies in MCA21 registry.

(d): No such proposal is under consideration of the Government.
